

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.31/RP/2024

- Subject : Review Petition under Section 94(1) (f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Order XLVII Rule 1 of the Code of Civil Procedure, 1908
- Petitioner : Chhattisgarh State Power Distribution Co. Ltd. (CSPDCL)
- Respondents : Adani Solar Energy Jaisalmer One Private Limited (ASEJOPL) and Ors.
- Date of Hearing : **14.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Ravi Sharma, Advocate, CSPDCL
Shri Rajesh S., CSPDCL
Ms. Sakshi Kapoor, Advocate, ASEJOPL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Shirsas Saraswati, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking a review of the order dated 1.5.2024 passed by the Commission in Petition No. 109/MP/2023.

2. Learned counsel for Respondent No.1, ASEJOPL, pointed out that the Petitioner herein has also filed an appeal against the order dated 1.5.2024 in Petition No. 109/MP/2023 before the APTEL.

3. After hearing the learned counsel for the parties, the Commission ordered as under:

(a) Issue notice to the Respondents, subject to just exceptions.

(b) The Respondents to file their reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within four weeks thereafter.

4. The Petition will be listed for hearing on **8.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)